

ITEM NO.11

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 840/2023

VELJIBHAI MASANI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 25-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) M/S. KMNP Law AOR, AOR
Mr. Kuriakose Varghese, Adv.
Mr. Akshat Gogna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to entertain this Writ Petition under
Article 32 of the Constitution of India.

The Writ Petition is accordingly dismissed.

Pending application, if any, stands disposed of.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER